

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 51 OF 2022

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 12.07.2021 made in I.T.A.No. 97/Hyd./2016, for Assessment year 2011-12, on the file of the Income Tax Appellate Tribunal, Bench-B, Hyderabad, preferred against the Assessment Order dated 31.12.2015 passed in PAN/GIR No.AAGFA5343Q on the file of the Deputy Commissioner of Income Tax, Central Circle-2(1), Hyderabad, preferred against the Order dated 17.03.2015 passed in PAN/GIR No.AAGFA5343Q on the file of the Principal Commissioner of Income Tax, (Central).

Between:

The Principal Commissioner of Income Tax, Hyderabad-I, AC Guards,
Hyderabad, 50004

...APPELLANT

AND

Annapurna Business Solutions, Street No.401, 5th Floor, Maheswari Makings,
Mayank Plaza, Greenlands Road, Begumpet, Hyderabad. (PAN-
AAGFA5343Q)

...RESPONDENTS

**Counsel for the Appellant: Ms. B. Sapna Reddy, Junior Standing Counsel
Representing Sri J.V. Prasad
(Senior Standing Counsel Income Tax Department)**

Counsel for the Respondent: -

The Court delivered the following JUDGMENT:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.51 of 2022

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*


Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Bench-B, Hyderabad
2. The Deputy Commissioner of Income Tax, Central Circle-2(1), Hyderabad
3. The Principal Commissioner of Income Tax, (Central)
4. One CC to Sri J.V. Prasad (Senior Standing Counsel for Income Tax Department) [OPUC]
5. Two CD Copies

VH/gh

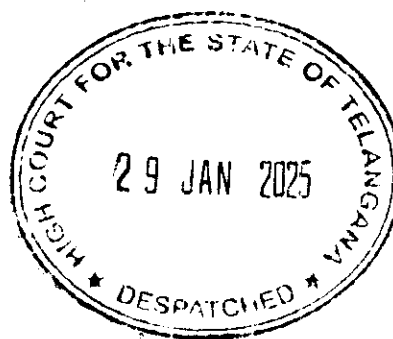


HIGH COURT

DATED: 06/01/2025

JUDGMENT

ITTA.No.51 of 2022



**DISMISSING ITTA
AS WITHDRAWN**

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22/01/25
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